

(2012) 09 GUJ CK 0091

In the Gujarat High Court

Case No : Criminal Miscellaneous Application No. 10046 of 2012 and Criminal Revision Application No. 310 of 2012

State of Gujarat and 1

APPELLANT

Vs

MH Enterprise

RESPONDENT

Date of Decision : 12-09-2012

Acts Referred:

Limitation Act, 1963 — Section 5

Citation : (2012) 09 GUJ CK 0091

Hon'ble Judges : M. R. Shah, J

Bench : Single Bench

Advocate : C.M. Shah, app, for the Appellant; H.R. Prajapati, for the Respondent

Judgement

Honourable Mr. Justice M.R. Shah

1. The present application u/s. 5 of the Limitation Act has been preferred by the applicants herein - State of Gujarat and another to condone the delay of 4 days in preferring the Criminal Revision Application challenging the impugned judgement and order dated 13/03/2012 passed by learned Appellate Court - learned Additional Sessions Judge, Bhavnagar in Criminal Appeal No. 68 of 2008. Having heard Ms. C.M. Shah, learned Additional Public Prosecutor appearing on behalf of the applicants and Mr. H.R. Prajapati, learned advocate appearing on behalf of the respondent and as the application is not seriously opposed by learned advocate appearing on behalf of the respondent and even otherwise considering the averments made in the application in support of the prayer to condone the delay and as sufficient cause has been shown to condone the delay, delay caused in preferring the Criminal Revision Application is hereby condoned. Rule is made absolute accordingly.